

**Central Administrative Tribunal  
Principal Bench**

**OA No.1165/2014**

New Delhi, this the 09<sup>th</sup> day of October, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Sh. Ombir Singh (aged about 64 years)  
S/o Late Sh. Ganga Sahai  
R/o Gram: Nra, Post-Mansurpur,  
Distt. Muzaffarnagar (U.P). ... Applicant

(By Advocate: T.D. Yadav)

Versus

1. Union of India  
Through General Manager,  
Northern Railway, HQ,  
Baroda House, New Delhi.
  
2. Divisional Railway Manager,  
State Entry Road, Northern Railway,  
DRM Office, New Delhi.
  
3. Divisional Personnel Officer/Bills,  
State Entry Road,  
Northern Railway,  
DRM Office, New Delhi.

... Respondents

(By Advocate: Shri Krishna Kant)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

When the matter was taken up for hearing, learned counsel for applicant submits that the respondents have already granted the

reliefs claimed in the OA. Accordingly, the OA is dismissed as having become infructuous. No costs.

( Nita Chowdhury )  
Member (A)

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( V. Ajay Kumar )  
Member (J)